

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

(On Remand)

Petition No. 173/TT/2013

Subject : Petition for approval of the transmission tariff of the Combined Assets of LILO of 400 kV S/C Vindhyachal-Korba transmission line and 400 kV D/C Gandhar-Hazira transmission line and 400/220 kV GIS Sub-station at Hazira and associated bays and 400 kV D/C Quad Moose transmission line from Mahan Thermal Power Plant-Sipat Pooling Sub-station and associated bays for the years 2012-13 and 2013-14 in the 2009-14 tariff period.

Petition No. 111/TT/2015

Subject : Petition for truing up of the Annual Fixed Cost of the capital cost of the combined assets of LILO of 400 kV S/C Vindhyachal-Korba transmission line and 400 kV D/C Gandhar-Hazira transmission line and 400/220 kV GIS Sub-station at Hazira and associated bays (actual COD 1.4.2013) referred as Stage-I (Asset-1) for 2013-14.

Review Petition No. 33/RP/2016

Subject : Petition for review of the order dated 15.6.2016 in Petition Nos.173/TT/2013 and 111/TT/2015

Date of Hearing : **6.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Petitioner : Essar Power Transmission Company Limited (EPTCL)

Respondents : Essar Power M.P Limited (EPMPL) and 5 Others

Parties Present : Ms. Swapna Sheshadri, Advocate, EPTCL
Shri Amal Nair, Advocate, EPTCL
Ms. Shivani Verma, Advocate, EPTCL
Ms. Devyani Prasad, Advocate, EPTCL

Record of Proceedings

The learned counsel for the Petitioner submitted that the Appellate Tribunal for Electricity (APTEL), vide its judgment dated 11.12.2024 in Appeal No. 397 of 2018, remanded back the Commission's order dated 15.6.2016 in Petition Nos. 173/TT/2013 and 111/TT/2015 (tariff orders) as modified by the order dated 28.2.2018 in Review



Petition No. 33/RP/2016 and directed the Commission to pass the consequential order expeditiously.

2. None were present on behalf of the Respondents despite notice being served upon them.

3. The learned counsel for the Petitioner urged the Commission to list the matter again for the hearing after due opportunity to the Respondents.

4. After hearing the learned counsel for the Petitioner, the Commission directed to list the matter for the hearing **on 6.2.2025**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

